

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 132**

**IA(I.B.C)/521(CH)2024**  
**IA(I.B.C)/1427(CH)2022**  
**IA(I.B.C)/1429(CH)2022**  
**IA(I.B.C)/1741(CH)2023**  
**IA(I.B.C)/2091(CH)2023**  
**IA(I.B.C)/2092(CH)2023**  
**IA(I.B.C)/1321(CH)2024**

**In**  
**CP (IB) No. 155/Chd/Hry/2018**  
**(Admitted)**

**IN THE MATTER OF:**  
**Hind Tradex Ltd.**

**...Petitioner-Operational Creditor**

**Versus**

**Lakshmi Precision Screws Ltd.**

**...Respondent-Corporate Debtor**

**Under Section: 9, 66(1), 43(1) r/w 44 (1), 60(5), IBC 2016**  
**Rule: 11 of NCLT Rules, 2016**

**Order delivered on 18.07.2024**

Due to non-availability of Sh. Umesh Kumar Shukla, Hon'ble Member (Technical)-on the medical grounds, the present matter is re-notified to 19.08.2024.

Sd/-  
**Court Officer**

July 18,2024  
Mukta